GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1465 TO BE ANSWERED ON 4TH MARCH, 2016

PRIVATE HOSPITALS UNDER GOVERNMENT PANEL

1465. SHRI P. KUMAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has set norms for inclusion of private hospitals in the panel of Central Government and if so, the details thereof;
- (b) whether these norms have been violated for including such hospitals in the panel;
- (c) if so, the details thereof; and (d) the action taken/being taken by the Government for violating such norms?

ANSWER THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

- (a): Yes, Government has set norms for empanelment of private hospitals in the panel of Central Government as per details at Annexure.
- (b): No.
- (c) & (d): Do not arise.

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GUIDELINES FOR RECOGNITION OF PRIVATE HOSPITALS UNDER CENTRAL GOVERNMENT HEALTH SCHEME (CGHS) FOR CENTRAL GOVERNMENT EMPLOYEES AND THEIR FAMILY MEMBERS.

- 1) Minimum Number of beds: 50 in Metro cities (except Mumbai) and 30 in other cities.
- 2) The health care Organizations must fulfill the requirements depending on the category under which the applicant hospital / exclusive eye hospital / centre, exclusive dental clinic, and cancer hospital/unit is seeking empanelment and must attach the copies of the required documents.
- 3) The health care Organization must have been in operation for at least one year. Copy of audited balance sheet, profit and loss account for the last financial year (Main documents only-summary sheet-) is to be attached.
- 4) The HCOs must have the capacity to submit all claims / bills in electronic format to the Bill Clearing Agency and must also have dedicated equipment, software and connectivity for such electronic submission.
- 5) Copy of NABH Accreditation in case of NABH Accredited health care Organizations.
- 6) Copy of NABH/ QCI application in case of Non-NABH accredited health care Organizations.
- 7) List of treatment procedures /investigations/ facilities available in the applicant health care Organization.
- 8) A Demand Draft for Rs.1000/- as application fee (non-refundable) drawn in the name of 'Pay & Accounts Officer, CGHS in case of Delhi/NCR or in favour of concerned Additional Director in case of CGHS cities outside Delhi, from any Scheduled or commercial or Nationalized Bank.
- 9) A Demand Draft for Rs.1,00,000/- as E.M.D.drawn in the name of 'Pay & Accounts Officer, CGHS, Delhi/NCR or in favour of concerned Additional Director in case of CGHS cities outside Delhi from any Scheduled or commercial or Nationalized Bank. HCOs which have already deposited EMD of Rs. One lac for participating in e-tender 2014 and have not been refunded the amount as yet need not submit EMD again
- 10) State registration certificate / Registration with Local bodies, wherever applicable.
- 11) Compliance with statutory requirements including that of Waste Management.
- 12) Fire Clearance certificate and details of Fire safety mechanism as in place in the health care Organization. Exclusive Eye centres, exclusive dental Clinics have to enclose a certificate regarding fire safety of their premises.
- 13) Registration under PNDT Act, if Ultrasonography facility is available.
- 14) AERB approval for imaging facilities/ Radiotherapy, wherever applicable.
- 15) Certificate of Undertaking as per the format annexed.
- 16) Certificate of Registration for Organ Transplant facilities, wherever applicable.
- 17) An Applicant Health care Organization must have the capacity to submit all claims / bills in electronic format to the Bill Clearing Agency and must also have dedicated equipment, software and connectivity for such electronic submission.
- An Applicant Health care Organization must submit the rates for all treatment procedures / investigations/ facilities available with them and as charged by them.

- 19) An Applicant health care Organization must give an undertaking accepting the terms and conditions spelt out in the Memorandum of Agreement which should be read as part of the this application document.
- Applicant Health care Organizations must certify that they shall charge as per CGHS rates and that the rates charged by them are not higher than the rates being charged from their other patients who are not CGHS beneficiaries.
- Applicant Health care Organizations must certify that they are fulfilling all special conditions that have been imposed by any authority in lieu of special concessions such as but not limited to concessional allotment of land or customs duty exemption.
- Applicant Health care Organizations (except exclusive eye hospitals/centres, exclusive dental clinics) must agree for implementation of EMR/ EHR as per the standards notified by Ministry of Health & Family Welfare within one year of their empanelment.
- Applicant Hospitals, cancer hospital/units must have minimal annual turnover of Rs. 2 Crores for Metro cities and Rs.1 Crore for Non- Metro cities. Exclusive Eye hospitals/Centres, Exclusive Dental Clinics must have a minimal annual turnover of Rs. 20 Lacs in Metro Cities and Rs.10 Lacs in Non- Metro Cities. Further, the business from CGHS in the last financial year should not exceed more than 50% of the total business. A certificate to this effect from the Chartered Accountant is to be given by the applicant Health Care Organization.
- 24) Photo copy of PAN Card.
- 25) Name and address of their bankers.

GUIDELINES FOR RECOGNITION OF PRIVATE HOSPITALS UNDER CS(MA) RULES FOR CENTRAL GOVERNMENT EMPLOYEES AND THEIR FAMILY MEMBERS.

- 1. The proposal for recognition of a private hospital under CS (MA) Rules should be recommended/forwarded by the local Central Government Employees Welfare Co-operation Committee.
- 2. The proposal should also be recommended/forwarded by the Health Department of the respective State Government.
- 3. A minimum number of 500 Central Government employees should be residing in the city and be benefited by the recognition of the hospital under CS (MA) Rules.
- 4. An adequate number of beds should be available in the hospital preferably:
 - (a) 100 for class 'A' cities.
 - (b) 50 for class 'B' cities
 - (c) 30 for class 'C' cities

However, the above criteria can be relaxed according to requirement.

5. A hospital providing generalized treatment and diagnostic facilities should have the following departments:-

UPTO 100 BEDDED H	HOSPITAL	100 AND ABOVE BEDDED HOSPITAL
MEDICAL AND	ALLIED	
DISCIPLINES		Anaesthesiology
		Blood /Transfusion
1. Anaesthesiology		Emergency Medical & Trauma Services
2. Emergency Services		Dentistry
3. General Medicine		Dexmatology & Venerology
4. General Surgery		General Medicine
5. Obst. & Gynaecology		General Surgery
6. Paediatrics		Obst. & Gynaecology
7. Pathology		Opthalmology
8. Radio Diagnosis		Orthopaedics
_		Oto Rhino Laryngology
		Paediatircs
		Physical Medicine
		Psychiatary
		Radio Diagnosis including Imaging.

The hospital should meet the following fundamental aspects of hospital planning.

A. FUNCIONAL REQUIREMENT

The hospital should provide the following facilities to the patients:-

- (a) O.P.D. treatment
- (b) Indoor patient treatments
- (c) Supportive and Basic Diagnostic facilities
- (d) Operation Theatre and Labour Room facilities.

B. BUILDING AND SPACE REQUIREMENT

- (a) The building must comply with the local municipal bye-laws.
- (b) The floor space available for patients should be at least 100 sq.ft.per bed. There should be one lavatory/bathroom for 1-5 beds.
- (c) Isolation arrangements should be immediately available for septic and infection cases.
- (d) A nurse's duty room should be available with facilities for the nurses to carry on their duties efficiently.
- (e) A separate labour room and a separate operation theatre shall be provided with minimum floor space of 180 sq.ft. each.

(f) There should be provisions for a standby generator for meeting emergency requirement in case of a power failure.

C. MANPOWER REQUIREMENT

- (a) The hospital should have adequate manpower both medical and paramedical including specialists (Full Time/visiting) for each specialty/ department available, commensurate with the bed strength of the hospital for providing reasonable quality medicare.
- (b) The hospital should have adequate number of qualified Resident Medical Officers for providing round the clock emergency treatment.

D. INSTRUMENT/EQUIPMENT

The hospital should have the major equipment for providing reasonable diagnostics (pathological and radiological) resuscitative, therapeutic and operative facilities commensurate with the bed strength, departments and specialties available in the hospital.

(Minimum standards as per B.I.S. will be considered for recommending the case).

- 6. The hospital should provide round the clock emergency and trauma services.
- 7. The hospital should have a minimum of one major O.T., one minor O.T. and a labour room in the hospital.
- 8. Wherever required, a visit to inspect the facilities available in the hospital may be carried out by a team of experts constituted with the approval of D.G.H.S or the agency nominated by the Ministry of Health & Family, for which inspection fee, as applicable will have to be deposited by the hospitals with the inspection agency.
- 9. The recognition may be granted for a fixed period i.e. 4 years at a time. After that period, the hospital will be requested to re-apply for recognition giving the relevant details. The hospital should apply at least three months prior to expiry of its recognition to Department of Health & Family Welfare for re-recognition.
- 10. The rates charged by the hospital for various diagnostic and therapeutic procedures should be at par or less than the rates being charged by nearby private recognized hospitals of similar nature under CS (MA) Rules. If no such recognized hospitals are available in the nearby areas, rates may be compared with rates of C.G.H.S. approved hospitals in a similar class of city (as per classifications made by the Government in respect of City Compensatory Allowance).
- 11. For hospitals providing specialized/super specialized treatment/diagnostic facilities, additional technical information as required will be obtained before recommending the same for recognition under CS (MA) Rules.

- 12. The hospital should submit an undertaking that the requirements of the statutory provisions relating to 'Disposal of Bio-Medical Waste' are being complied with.
- 13. The hospitals applying for recognition under CS (MA) Rules, 1944, should furnish details regarding any adverse rulings from Consumer Courts or any other Court of Law on a case filed by a patient or his/her relative/friend against improper medical care or wrong medical care, and whether any appeal his pending in any higher Court of Laws during the last five years.
- 14. A certificate to be furnished by the applicant certifying the veracity of the particulars given in the application for recognition.
- 15. All hospitals has been recognized under CS(MA) Rules shall undertake the investigations / diagnostic tests / consultations / examinations as a service provider for conducting the Annual Medical Examination of the Central Government Civil Services Group 'A' Officers of above 40 years of age as per the prescribed protocol for Annual Medical Examination. The hospital shall conduct all prescribed investigations/diagnostic tests/ consultations/ examinations etc. of the Group 'A' Central Government Officers according to the prescribed protocol.
- 16. The hospital will not charge the Central Government Employees more than Rs. 2000/- for conducting the prescribed medical examinations of the male officers and Rs. 2200/- for female officers, who come to the hospital with the requisite permission letter from their Department/Ministry concerned. The above rates for Annual Medical Examination are valid until such time when the above rates are revised by the Central by the Government.
- 17. Any legal liability arising out of such services shall be the sole responsibility and shall be dealt with by the concerned empanelled hospital. Services will be provided by the Hospital as per the terms given above.
- 18. Furnishing of information in the application as to whether the hospital is accredited National Accreditation Board for Hospital & Healthcare Providers (NABH) (a constituent board of the Quality Council of India) or equivalent.
